BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE NINATH DAY OF FEBRUARY, 1987

Present : Hen'ble Shri Ch.Ramakrishna Rae Member(J)

Hon'ble Shri P.Srinivasan

Member(A)

## APPLICATION No.1231/86(T)

D.Chennaiah, H.No.70, Gandhiwada, Gadag Road, Jopadi, Hubli, DHARWAR DISTRICT.

APPL ICANT

( Shri M.Rama Bhat

Advecate )

Vs.

- The Additional Chief Mechanical Engineer, S.C.Railway Werkshep, HUBLI.
- The Divisional Railway Manager, S.C.Railway, HUBLI.
- 3. The Regional Provident Fund Commissioner, Bhavishyanidhi Bhavan, No.8, Rajaram Mohun Rey Read, P.B.No.2584, Bangalere - 25.

RESPONDENTS

( Shri M.Sreerangaiah

Advecate )

This application has come up before the court today.

Hen'ble Shri Ch.Ramakrishna Rae, Member(J) made the following:

## ORDER

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This is a transferred application received from the High Court of Karnataka under section 29 of the Administrative Tribunals Act, 1985.

2. The applicant was initially appeinted as an unskilled werker in the Railways en 8.6.1943, but he resigned from Railway service with effect from 4.11.1968. Thereafter he was given a fresh appeintement with "bettem senierity " as a Turner. Disciplinary preceedings were initiated sems time early in 1980

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ebeyed the erdersef his superiers. He was placed under suspension from 25.2.1980 to 6.11.1980 and was finally compulsorily retired with effect from 28.2.1981.

- The prayer in this application is that a direction be issued to the respondents to give the applicant retirement benefits such as pension, gratuity, provident fund contribution, etc. The order imposing the penalty is not challenged but the claim of the applicant is that even in terms of that order he is entitled to retirement benefits which had not been fully paid to him.
- the shri Rama Bhat, learned counsel for the applicant reiterated that his client had not been paid all the retirement
  benefits due to him. Shri M.Sreerangaiah for the Respondents
  showed us receipts signed by the applicant to prove that balances
  in the provident fund, menies due to him under the Railway
  Employees Insurance Scheme, gratuity and all arrears of pay and
  allowances had been paid to him in full. Therefore, what remains
  of the prayer is pension, if any, due to the applicant. According to Shri Srirangaiah a person has to complete 10 years of
  qualifying service to be eligible for pension. The applicant
  had completed 9 years and 7 menths of qualifying service, thus
  falling short by five menths. Therefore he was not entitled
  to any pension.
- 5. Shri Rama Bhat at this stage wanted to see the service book of the applicant to verify the calculation of qualifying service of the applicant. After going through the service book he contended that certain periods of leave granted to the applicant had not been treated as qualifying service and that if these periods had been taken into account the applicant would be eligible for pension.



be done by the efficial of the Respondents. We would, therefore, direct the applicant to approach the Respondents explaining how he had the necessary qualifying service for earning pension. We direct the Respondents to give him a hearing, verify his claim and thereafter determine whether he had the requisite qualifying service for being paid pension. If his claim is found to be correct pension due to him may be paid from the date of his compulsory retirement. We would direct the respondents to do all this as expeditiously as possible and in any case before the end of six menths from the date the applicant/makes his application to them.

7. The application is disposed of as indicated above. There will be no order as to costs.

Charmonterd

MEM BER(J)

P- MEMBER(A) 9/2/87

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